



The Baba Farid University of Health Sciences (Second Amendment) Act, 2006

Act 21 of 2006

Keyword(s):

University, Higher Education, Health Sciences

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

THE BABA FARID UNIVERSITY OF HEALTH SCIENCES
(SECOND AMENDMENT) ACT, 2006

(PUNJAB ACT NO. 21 OF 2006)

[Received the assent of the Governor of Punjab on the 3rd October, 2006, and was first published for general information in the *Punjab Government Gazette (Extraordinary)*, Legislative Supplement, dated the 5th October, 2006.]

AN

ACT

further to amend the Baba Farid University of Health Sciences Act, 1998.

BE it enacted by the Legislature of the State of Punjab in the Fifty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Baba Farid University of Health Sciences (Second Amendment) Act, 2006. Short title and commencement.

(2) It shall come into force at once.

2. In the Baba Farid University of Health Sciences Act, 1998, in section 18, in sub-section (2), in clause (a), the words “of five years standing” shall be omitted. Amendment of section 18 of Punjab Act 18 of 1998.

¹For Statement of Objects and Reasons, see *Punjab Government Gazette (Extraordinary)*, dated the 18th September, 2006, page 1850.